

ITEM NOS.1 TO 7

COURT NO.1

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C)

No(s). 5269/2015

(Arising out of impugned final judgment and order dated 01/12/2014
in DBCWP No. 15428/2013 passed by the High Court Of Rajasthan At
Jaipur)

WIRES & FABRIKS S.A. LTD.

Petitioner(s)

VERSUS

THE ASSISTANT COMMISSIONER & ANR.

Respondent(s)

(with appln.(s) for permission to place addl.documents on record
and interim relief and office report)

WITH SLP(C)D 9651/2015

SLP(C)NO.1410/2015

(with appln.(s) for permission to place addl.documents on record
and interim relief and office report)

SLP(C)NO.423/2015

(With appln.(s) for amendment of Cause Title and interim relief
and office report)

SLP(C)NO.3757/2015

SLP(C)NO.4559/2015

AND WITH SLP(C)NO.5326/2015

(With prayer for interim relief and office report)

[ALL FOR WITHDRAWAL)

Date : 30/04/2015 These petitions were called on for hearing
today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE S.A. BOBDE

Signature Not Verified

HON'BLE MR. JUSTICE ARUN MISHRA

Digitally signed by

Ramana Venkata Ganti

Date: 2015.05.01

17:05:35 IST

For Petitioner(s)

Mr.Pankaj Sharma, Adv.

Reason:

For Dr. Vinod Kumar Tewari, Adv.

2

Mr.T.Mahipal, Adv.

Mr.Bishwabandhu, Adv.

Mr.U.A.Rana, Adv.

Mrs.Mrinal Elkar Majumdar, Adv.

For M/s.Gagrat & Co., Adv.

Ms.Priya Puri, Adv.

Mr.Ranjay Kr.Dubey, Adv.
Mr.Bishwajit Kr.Roy, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay, if any, is condoned.

Application for amendment of the cause title is allowed
in SLP(C)No.423 of 2015.

Learned counsel for the respective petitioners, on
instructions, seeks permission of this Court to withdraw the
Special Leave Petitions.

Permission sought for is granted.

However, the petitioners shall continue to pay the Entry
Tax liability in full when the demand notices are issued and
served on the petitioners.

The order passed by us will not come in the way of the
authorities in deciding the application(s) for grant of
benefit(s) under the Amnesty Scheme that may be filed by the
petitioners.

The Special Leave Petitions are disposed of as withdrawn
with the aforesaid observation.

Ordered accordingly.

(G.V.Ramana)
AR-cum-PS

(Vinod Kulvi)
Asstt.Registrar